

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Appeal No.41603 of 2013

(Arising out of Order-in-Appeal C. Cus.No.649/2013 dated 22.4.2013 passed by the Commissioner of Customs (Appeals), Chennai)

Commissioner of Customs (Exports)

Custom House, 60, Rajaji Salai
Chennai – 600 001.

Appellant

Vs.

M/s. Conjap Electronic Industries

No.21/5, Narasingapuram Street
Mount Road, Chennai – 600 002.

Respondent

APPEARANCE:

Shri S. Balakumar, AC (AR) for the Appellant
Smt. J. Ragini, Advocate for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri Vasa Seshagiri Rao, Member (Technical)

Final Order No. 40337/2023

Date of Hearing : 22.05.2023

Date of Decision: 22.05.2023

Per Ms. Sulekha Beevi,

The above appeal is filed by the department. It is noted that the amount involved is below Rs.10 lakhs. As per the Instruction issued by CBEC dated 17.12.2015, department can file appeals wherein the amount involved is above Rs.10 lakhs. Taking note of this, the appeal is dismissed on monetary limits.

(Dictated and pronounced in open court)

(VASA SESHAGIRI RAO)

Member (Technical)

(SULEKHA BEEVI C.S.)

Member (Judicial)